

# In the High Court for the States of Punjab and Haryana

To be used in the case of petitions for preliminary hearing and case with files

*Civil* \_\_\_\_\_ *No.* \_\_\_\_\_ *of* \_\_\_\_\_  
*Criminal*

*Appellant*

*Petitioner*

*versus*

*Respondent*

*Date of Hearing* \_\_\_\_\_

*Petition for preliminary hearing on record case.*

(C—59)

The undersigned prays for the adjournment of the hearing of the above case on the following grounds :—

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The undersigned clearly understands that in the event of his prayer being granted, it will be incumbent on him to inform his client of the date to which his case has been postponed.

*Signature of Counsel for* \_\_\_\_\_ *Appellant*  
*Respondent*

*Dated* \_\_\_\_\_

*Applying for postponement.*